

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
MUMBAI
REGIONAL BENCH**

Excise Appeal No. 87152 of 2013

[Arising out of Order-in-Appeal No. PIII/RP/105/2013 dated 05.04.2013 passed by Commissioner of Central Excise (Appeals), Pune]

M/s. Automobile Corporation of Goa Ltd.

Appellant

Plot No. F-2, MIDC Industrial Estate, Jejuri;
Tal: Purandhar Pune: 412 303.

Vs.

Commissioner of Central Excise, Pune-I

Respondent

ICE House 41-A Sasson Road,
Opposite Wadia College, Pune-411 001.

Appearance:

Shri Sachin Mishra, Advocate, for the Appellant
Shri Xavier Mascarenhas, Commissioner, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

Date of Hearing: 24.04.2023
Date of Decision: 24.04.2023

FINAL ORDER NO. A/85833/2023

PER: SANJIV SRIVASTAVA

This appeal is directed against order-in-appeal no. PIII/RP/105/2013 dated 05/04/2013.

2. Appeal was called for hearing Learned Counsel submits that as instructions of appellant appeal is being withdrawn as amount involved is petty. It is written request made to that effect reproduced below:

 **Lakshmikumaran
& Sridharan**
attorneys
exceeding expectations
SINCE 1985

2nd Floor, B & C Wing, CNeRGY,
Appa Saheb Marathe Marg, Prabhadevi,
Mumbai – 400 025. India
Tel: +91 (22) 3056 7800 | 2439 2500
Fax: +91 (22) 3056 7899
E-mail: lsbom@Lakshmisri.com
Website: www.lakshmisri.com

DOH 24.4.2023

The Assistant Registrar,
CESTAT,
Mumbai.

Dear Sir,

Sub: Filing of letter in the matter of

Automobile Corporation of Goa Ltd.	...	Appellant
Vs.		
CCE, Pune – I	...	Respondent
Appeal No. E/87152/2013		

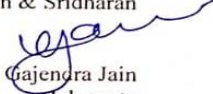
The above matter is listed for hearing on 24.4.2023 before the Hon'ble Excise Bench.

The client has already paid the disputed amount of Rs.81,404/-. On instruction, the client does not wish to pursue the captioned appeal further due to smallness of amount.

Accordingly, the captioned appeal may be disposed as withdrawn since the amount involved is small.

This letter may kindly be taken on record.

Yours truly,
For Lakshmikumaran & Sridharan


Gajendra Jain
Advocate

3. Taking note of the above appeal is dismissed as withdrawn.

(Order pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)